## **National Company Law Tribunal**

## Allahabad Bench

CPNO. 93 ALD 2016

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL **COMPANY LAW TRIBUNAL ON 08.12.2017** 

NAME OF THE COMPANY:

SECTION OF THE COMPANIES ACT/I & B CODE:

Uttrakhand Parvatiya Sanwardhan

SI. NO. Designation Representation Name Signature

<u>1.</u>

2.

ABHISNER MISNEA PCS Perinone Abhorh

## CA No.93/ALD/2016

Sh. Abhishek Mishra, PCS for petitioner company. The case is fixed for pronouncement of order in the present application. The order in detail is recorded separately. The present petition is allowed with certain conditions for Compounding of the Offence against the petitioners under the provision of 441 of the Companies Act, 2013.

Further, the petitioners shall make a payment of cost of Rs.50,000/- (Rupees Fifty Thousand only) to the Central Govt./Petitioner Company through the office of the ROC and on furnishing proof of payment, the offence registered against them to be compounded. The amount of cost to be paid within 4 weeks from the receipt of copy of this order.

Accordingly, the present company petition stands finally disposed of.

Dated:08.12.2017

Typed by: Kavya Prakash Srivastava (Stenographer)

H.P. Chaturveui, Member (Judicial)